

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 61 & 62 of 2012

Dated : 16th April, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 61 of 2012

B.S.E.S. Rajdhani Power Ltd.

...Appellant (s)

Versus

Delhi Electricity Regulatory Commission

.....Respondent(s)

Appeal No. 62 of 2012

B.S.E.S. Yamuna Power Ltd.

...Appellant (s)

Versus

Delhi Electricity Regulatory Commission

.....Respondent(s)

Counsel for the Appellant (s) : Mr. Mansoor Ali Shoket,
Mr. Vishal Anand in Appeal No. 61 of 2012

Mr. V.P. Singh,
Mr. Dushyant Manocha in Appeal No. 62 of 12

Counsel for the Respondent (s) : Mr. Ravi S.S. Chauhan for DERC

Mr. Arun Kumar Datta,
Mr. H.M. Sharma, Mr. Rajiv Kakria,
Mr. Sudhir Kalu, Mr. Atul Goyal
Mr. Tara Chand, Mr.Om Parkash Sharma
Mr. Vijay Goyal, M. Shama,
Mr. S.K.Maheswari,
General Secy., Patparganj FIE Assoc.
Mr. Anil Sood & Mr. H.M. Sharma-
consumers/RWA

ORDER

In pursuance of the public notice issued in the light of the orders passed by this Tribunal earlier, several consumers have appeared before this Tribunal complaining that papers have not been served on them yet. The learned counsel for the Appellants are directed to serve papers immediately without any further delay.

Mr. Ravi S.S. Chauhan, learned counsel undertakes to file vakalatnama on behalf of the Commission. The Commission as well as other consumers are at liberty to file reply on or before 30th May, 2012 after serving copy on the other side.

Each Appellant company will serve the papers on their respective consumers. The learned counsel for the Appellants have filed the list of consumers and their addresses who were present at the hearing today.

Post the matters on **16.07.2012** for hearing. In the meantime, rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson